

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S). 4234/2014

YAMUNABAI DHARMAJI PATIL

APPELLANT(S)

VERSUS

M/S. M.R. DEVELOPERS
THROUGH ITS PROPRIETOR

RESPONDENT(S)

O R D E R

1. The office report dated 13.08.2024 indicates that service of making alternative arrangement to the sole appellant has been delivered as per the tracking report of the India Post but no one has entered appearance.

2. In view of the same, the appeal stands dismissed in default, reserving liberty to the appellant to revive the same should the need so arise.

.....J.
[SANJAY KAROL]

New Delhi;
August 27, 2024.

ITEM NO.1715

COURT NO.12

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

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APPELLANT(S)

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M/s. M.R. DEVELOPERS
THROUGH ITS PROPRIETOR

RESPONDENT(S)

Date : 27-08-2024 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
[IN CHAMBER]

For Appellant(s) Mr. Gaurav Agrawal, AOR/Sr.Adv.

For Respondent(s) Mr. Abhishek Misra, Adv.
Mrs. Deepika Mishra, Adv.
Mrs. Rachna Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

The appeal stands dismissed in default in terms of the signed
order, which is placed on the file.

Pending application(s), if any, shall stand disposed of.

(NIRMALA NEGI)
COURT MASTER (SH)

(RAVINDER KUMAR)
COURT MASTER (NSH)